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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH.

CCP NO. 411 of 1993

in

OA NO. 2515 of 1992

New Delhi this the 10th day of January, 1994.

Shri Justice V.S. Malimath, Chairman.
Shri S.R. Adige, Member(A).

1. Alois Tirkey
C/o 17-B, Phase IV,
Aya Nagar,
New Delhi.

2. Valeran Tirkey,
S/o Alois Tirkey
C/o 17-B, Phase IV,
Aya Nagar,
N.Delhi.

... Petitioners.

By Advocate Ms Pratima Mittal.

Versus

1. K. Padmanabhiya,
Secretary,
Ministry of Urban Development,
Nirman Bhawan,
New Delhi-110011.

2. Charanjit Singh,
Director,
Directorate of Estates,
Nirman Bhawan,
New Delhi-110011.

... Respondents.

By Advocate Shri P.P. Khurana.

O R D E R

Shri Justice V.S. Malimath

The counsel for the respondents produced before us a copy of the order dated 7.1.1994 which shows that an alternate accommodation has been allotted in favour of the petitioner. The counsel for the petitioner submitted that she would like to convey the acceptance of the same to avoid the default clause. We record that the offer has been accepted by the petitioner and the petitioner shall take possession of the accommodation allotted to him within

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three days. The copy of the order is given by Shri Khurana to the petitioner's counsel. The respondents shall enable the petitioner to occupy the accommodation within a period of three days from tomorrow. With these directions, this CCP is disposed of. No costs.

Malimath

Adige
(S.R. ADIGE)
MEMBER (A)

(V.S. MALIMATH)
CHAIRMAN

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